

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51741 of 2018-SM

(Arising out of order-in-original No. RPR/EXCUS/000/COM/038-039/2017 dated 26.09.2017 passed by the Principal Commissioner, Central Excise, Raipur).

M/s IND Synergy Limited

Gokulpuram, Kachna Road,
Khamardih, Shankar Nagar, Raipur (C.G.).

Appellant

VERSUS

Pr. Commissioner, Central Excise

Customs & Service Tax,

Central GST Building, Dhamtari Road,
Tikrapara, Raipur (C.G.)

Respondent

APPEARANCE:

Shri Ankur Uppadhyay, Advocate for the appellant

Shri Yashvir Singh, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 51051/2021

DATE OF HEARING/DECISION: 01.03.2021

ANIL CHOUDHARY:

Learned Counsel for the appellant mentions that the appellant and Revenue have settled the dispute under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and Revenue have issued final certificate of settlement in Form SVLDRS-4 dated 29.01.2020. Accordingly, this appeal is disposed of in terms of settlement under the scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)

